

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No.2695 of 2021**

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Srikant Prasad @ Srikant Kumar and Anr.

.... .... .... Petitioners

Versus

The State of Jharkhand .... .... ...Opposite Party

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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners : Mr. Sarvendra Kumar , Advocate

For the State : Mr. Shekhar Sinha, P.P

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**Order No.02 Dated- 05.04.2021**

Heard the parties through video conferencing.

Learned counsel appearing for the petitioners submits that he will file a supplementary affidavit regarding the criminal antecedent of the petitioners.

List this case after filing the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks from the date of this order, then this anticipatory bail application shall stand dismissed without further reference to the Bench.

**(Anil Kumar Choudhary, J.)**